

formulate a new telecommunication policy; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAJESH PILOT): (a) Yes, Sir. The policy is under consideration of Government.

(b) The policy proposes to provide guidelines for development and operations of Telecom. services under the Ministry of Communications.

#### **Loss of Life and Property during Punjab Bandh**

6912. SHRI C.P. MUDALAGIRIYAPPA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Punjab Bandh on August 14 and 15, 1991 caused loss of life and property in the State;

(b) if so, the number of persons/security force personnel killed and the extent of loss caused to property during the bandh; and

(c) the number of extremists arrested/killed during the bandh?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) to (c). According to the available information, 16 persons including policemen were killed during the terrorists violence on August 14-15, 1991. Some incidents of arson of vehicles and explosion of railway track were also reported. Nine terrorists were reported to have been killed and eight others arrested during the same period.

[Translation]

#### **Freedom Fighters Pension to Soldiers and Officers of Indian National Army**

6913. PROF. PREM DHUMAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the soldiers and officers of Indian National Army are being paid Freedom Fighters' pension;

(b) if so, whether they are being paid dearness, allowance also;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) to (d). Indian National Army personnel who fulfil the eligibility criteria laid down under the Central Pension Scheme, are eligible for pension. Pension is paid as a token of 'Samman' at lumpsum rates as decided by the Government from time to time. There is no provision for payment of dearness allowance in the Scheme.

#### **Alleged Bungling in R.M.S. Department of Varanasi and Mughal Sarai**

6914. SHRI RAJNATH SONKAR SHASTRI: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether some complaints regarding bungling in parcels and tampering with Money Orders and insured envelopes at the Railway Mail Service Department in Varanasi and Mughal Sarai had been received;

(b) if so, the details of the complaints received since 1986; and

(c) the action taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI RAJESH PILOT): (a) and (b). 102 cases of abstractions from Insured letters passing through Varanasi Railway mail Service have been reported. There is no case involving Mughal Sarai Railway mail Service. No case of tampering of Money orders in either office has been reported.

(c) In one case reported in the year 1987, enquiries have been completed. Lapses revealed through the investigation have been suitably noticed. In rest of the cases reported in the years 1990 and 1991 preliminary investigations have been completed and detailed enquiries have been ordered.

#### **Expansion of Railway Mail Service**

6915. SHRI RAJNATH SONKAR SHASTRI: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether there is any proposal to expand Railway Mail Service in Varanasi, Mughalsarai, Jaunpur and Gajipur districts of U.P.; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAJESH PILOT): (a) No, Sir.

(b) In view of (a) above, question does not arise.

[English]

#### **Expenditure by A&N Administration on cases filed before CAT**

6916. SHRI MANORANJAN BHAKTA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total expenditure incurred by the Andaman and Nicobar Administration to defend the cases filed before the Central Administrative Tribunal at Calcutta during last one year;

(b) whether special grade lawyers were appointed without the permission of the Union Government; and

(c) if so, the expenditure incurred on them during the said period?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) For the 72 cases filed against the Andaman & Nicobar Administration in the Central Administrative Tribunal at Calcutta during 1.9.90 to 31.8.91, an amount of Rs. 2,08,075/- had been incurred by the Administration so far.

(b) and (c). In order to put up an effective appearance and defend the interest of the Administration as well as the union of India in five important cases filed against Andaman & Nicobar Administration before the Central Administrative Tribunal at Calcutta, the Andaman & Nicobar Administration has obtained the services of an eminent lawyer who is not on the approved Central panel. Since no claim has been received by the Administration from the lawyer so engaged, no expenditure has been incurred so far.

#### **Allocation for East and South Delhi Projects**

6917. SHRI MADAN LAL KHURANA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of the funds allocated for various projects in East Delhi and South Delhi during last three years, years wise;

(b) whether the funds were spent on the